



**Court on its own motion Vs. State of H.P. & Ors.  
alongwith connected matters**

**CWPIL No.27 of 2019 a/w  
CWP No.5243 of 2022 &  
CWPIL No.31 of 2023**

**CWPIL No.27 of 2019**

13.10.2023 Present: Mr. R.K. Gautam, Senior Advocate as Amicus Curiae with Mr. Sahil Dixit, Advocate.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for respondents no.1 and 3 to 5.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.2-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

**CWP No.5243 of 2022**

Mr. Umesh Kanwar, Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for respondents no.1 to 4.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.5-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

**CWPIL No.31 of 2023**

Mr. Umesh Kanwar, Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for the respondents - State.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.6-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

Mr. R.L. Sood, Senior Advocate with Mr. Aakash Thakur, Advocate, for respondent no.7.

Heard Mr. R.K. Gautam, learned Amicus Curiae, Mr. R.L. Sood, learned Senior Counsel, Mr. K.D. Shreedhar, learned Senior Counsel for the respondent-NHAI and learned Additional Advocate General.

Mr. K.D. Shreedhar, learned Senior Counsel appearing for the respondent-NHAI states on instructions that the Expert Committee constituted has visited some of the sites and is in the process of formulating its advice to NHAI for taking up necessary remedial actions on the spots where the landslides occurred.

Status report be filed by the next date of hearing as to the steps taken in the interregnum in that regard.

List on **10.11.2023**.

**(M.S. Ramachandra Rao)**  
**Chief Justice**

**(Jyotsna Rewal Dua)**  
**Judge**

October 13, 2023  
*Mukesh*